

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 169/2009

Sub: Determination of final transmission tariff up to date of commercial operation and additional capital expenditure from the date of commercial operation to 31.3.2009 for (i) 315 MVA 400/220 kV ICT-I along with associated bays & two no 220 kV line bays at Kankroli sub-station and (ii) 50 MVAR Bus Reactor along with associated bays at Kankroli sub-station under RAPP 5 & 6 transmission system in Northern Region from the date of commercial operation to 31.3.2009.

.Date of hearing : 19.11.2009

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Others

Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri Rakesh Prasad, PGCIL

This petition has been filed seeking approval of transmission tariff and additional capital expenditure for (i) 315 MVA 400/220 kV ICT-I along with associated bays & two no 220 kV line bays at Kankroli sub-station (Asset-I) and (ii) 50 MVAR Bus Reactor along with associated bays at Kankroli sub-station (Asset-II) under RAPP 5 & 6 transmission system (the transmission system) in Northern Region from the date of commercial operation to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. Heard representative of the petitioner.

3. As per the investment approval, the transmission assets were scheduled to be commissioned by March 2008. However, transmission Asset-I and Asset-II were declared under commercial operation on 1.8.2008 and 1.1.2009, respectively. Therefore, there was a time delay of about 5 and 9 months in the commissioning of the transmission assets. The representative of the petitioner submitted that the delay was due to global shortage of CRGO steel.

4. The petitioner was directed to submit terms and conditions of the tenders in respect of supply schedule and liquidated damages and action taken for delay in supply with full justification under affidavit, latest by 11.12.2009, with an advance copy to the respondents.

5. Subject to the above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)